

“That leave be granted to introduce a Bill to amend the Urban Land (Ceiling and Regulation) Act, 1976.

*The motion was adopted.*

SHRI A. T. PATIL : I introduce the Bill.

**URBAN LAND (CEILING AND REGULATION) AMENDMENT BILL.\***

(AMENDMENT OF SECTION 2)

SHRI H. N. BAHUGUNA (Garhwal) : I beg to move for leave to introduce a Bill to amend the Urban Land (Ceiling and Regulation) Act, 1976.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to amend the Urban Land (Ceiling and Regulation) Act, 1976.”

*The motion was adopted.*

SHRI H.N. BAHUGUNA : I introduce the Bill.

15.35 hrs.

**HINDU SCRIPTURES AND OTHER RELIGIOUS LITERATURE (REVIEW AND AMENDMENT) BILL.**

श्री राजमाध सोनकर शास्त्री (सैदपुर) : मैं प्रस्ताव करता हूँ कि हिन्दू धर्मग्रन्थों तथा अन्य धार्मिक साहित्य से ऐसे शब्दों, वाक्यों, कड़िकाओं, पद्यखंडों, अध्यायों आदि का, जिनसे भारत के संविधान में अन्तर्विष्ट सिद्धांतों और संविधान की प्रस्तावना में अन्तर्विष्ट भारत की जनता के पुनीत संकल्प के विपरीत, धर्म, मूलवंश, जाति, लिंग, व्यवसाय या जन्म-स्थान के आधार पर नागरिकों के प्रति घृणा, भेदभाव, असमानता या अस्पृश्यता को प्रोत्साहन मिलता है या प्रचार होता है, पता लगाने और उनका

लोप करने या उनमें संशोधन करने की दृष्टि से हिन्दू धर्मग्रन्थों तथा अन्य धार्मिक साहित्य का पुनरीक्षण करने और इस प्रयोजन के लिए एक आयोग की स्थापना करने तथा इससे संबंधित बातों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

MR DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for a review of Hindu scriptures and other religious literature and for that purpose establish a Commission and for matters connected therewith, with a view to identify and omit or amend such words, sentences, paragraphs, stanzas, chapters, etc. from the scriptures and other religious literature which tend to encourage or propagate hatred, discrimination, inequality or untouchability among citizens on grounds of religion, race, caste, sex, vocation or place of birth, in violation of the principles enshrined in the Constitution of India and the solemn resolution of the people of India contained in the Preamble to the Constitution.”

*The motion was adopted.*

श्री राजनाथ सोनकर शास्त्री : मैं विधेयक को पुरःस्थापित करता हूँ।

15-36 hrs.

**BORROWING (FIXATION OF LIMIT) BILL \***

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill to provide for fixing the limit on borrowing by the Government of India under Article 292 of the constitution of India.

MR. DEPUTY-SPEAKER : . . . The question is.

PROF. N.G. RANGA (Guntur) : Sir, I oppose the introduction of this Bill, because by this the power of the central Government to borrow money will be seriously crippled. And this goes against the very conception of the Central Government being the authority to raise money for governmental purposes, both for the States as well as for the Centre. I, therefore oppose the Bill.

SHRI CHITTA BASU : Sir, Article 292 of the constitution provides that the Government by an Act of Parliament can fix a limit on the borrowing by the Government. During all these years after the enforcement of the Constitution in our country, Article 292 of the Constitution has not been acted upon. The Government did not enact any Act to limit the power of borrowings of the Government. And I have sought to introduce a Bill on that subject. Moreover, the Public Accounts Committee in various reports have recommended that these kinds of Bills or enactments should be made by the Government in order to ensure accountability of the Government to Parliament. I have raised a fundamental point.

MR DEPUTY-SPEAKER : He has not given any notice to oppose it : I allowed him just because of his age. The question is :

“That leave be granted to introduce a Bill to provide for fixing the limit on borrowing by the Government of India under Article 292 of the Constitution of India.”

*The motion was adopted.*

SHRI CHITTA BASU : I introduce the Bill.

15-37 hrs.

CONSTITUTION (AMENDMENT) BILL\*  
(INSERTION OF NEW ARTICLE 19A)

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

SHRI CHITTA BASU: I introduce the Bill.

15.38 hrs.

FACTORIES (AMENDMENT) BILL  
(AMENDMENT OF SECTION 2 ETC.)

SHRI SUDHIR GIRI (Contai): I beg to move for leave to introduce a Bill further to amend the Factories Act, 1948.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Factories Act, 1948.

*The motion was adopted.*

SHRI SUDHIR GIRI : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL\*  
(AMENDMENT OF ARTICLE 244, ETC.)

SHRI AJOY BISWAS (Tripura West): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*